[RAJYA SABHA]

## **Proposed changes in Drugs and Cosmetics Rules**

1681. SHRI C.M. RAMESH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is considering changes in the Drugs and Cosmetics Rules so that companies which are marketing drugs are held accountable for the quality of the product, if so, the details thereof and if not, the reasons therefor; and

(b) whether Government would constitute a Monitoring Committee consisting of experts in this field to look into this issue so that any company violating quality of drugs is blacklisted or penalised, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) and (b) The Government has published draft rules *vide* G.S.R. 447 (E) dated 24.06.2019 to include provisions for making marketer of a drug responsible for quality of that drug as well as for other regulatory compliances along with the manufacturer.

The manufacture, sale and distribution of drugs and cosmetics are regulated under the provisions of the Drugs & Cosmetics Act, 1940 and Drugs & Cosmetics Rules, 1945 made thereunder through a system of licensing and inspection.

Penalty and other regulatory actions for contravention/violation of regulatory provisions are provided for under the said Act and Rules.

There is no such proposal for constitution of Monitoring Committee.

## Measures to check adulteration of milk products

1682. SHRI C.M. RAMESH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has taken steps to check adulterated milk and diary products in the country, if so, the details thereof; and

(b) whether Government proposes to constitute Field Inspection Committees for surprise on-the-spot checking of quality of milk and dairy products, if so, the details thereof and if not, the reasons therefor? THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) Food Safety and Standards Authority of India (FSSAI) has conducted a National Milk Safety and Quality Survey for safety and quality of liquid milk in the country for different parameters *viz*. FAT, SNF, added water, protein content and safety parameters *viz*. 13 adulterants, antibiotics, pesticides and aflatoxin M1. This Survey was carried out from May, 2018 to October, 2018 covering all States and UTs.

As per findings in the Survey (https://fssai.gov.in/upload/upload/files/ Report\_Milk\_Survey\_NMQS\_Final\_18.10.2019.pdf\_overall, above 93% of the samples (5976 out of 6,432) were found to be safe for human consumption. However, about 41% samples, though safe, were short on Fat or SNF or both. Of the 7% samples that were found unsafe, 5.7% samples had Aflatoxin M1 residues beyond permissible limits, 1.2% samples were found to have antibiotic residues above permissible limits, and just 12 out of 6432 samples were adulterated with hydrogen peroxide, detergents, urea and neutralizers making milk unsafe.

To ensure safety and quality of milk and milk products in the country, actions pertaining to broadly three areas are undertaken, namely-testing, preventive and corrective action, and consumer engagement, implementation and monitoring. FSSAI has developed and released a harmonized Scheme of Testing and Inspection to be adopted by dairy processing plants for the purpose of monitoring and self compliance throughout their production chain in order to strengthen their internal control.

Further, State food authorities, who are primarily responsible for enforcement of the standards, have been advised from time to time to keep a strict vigil by regularly drawing food samples from all sources *viz.* manufacturers, wholesalers and retailers and to take strict action against the offenders under the provisions of Food Safety and Standards (FSS) Act, 2006. In cases where samples are found to be non-conforming to the provisions of FSS Act, 2006, and Rules and regulations made thereunder, penal action is initiated against the defaulting Food Business Operators (FBOs) as per the provisions of FSS Act, 2006, and Rules and Regulations made thereunder.

FSSAI has categorized food products as High, Medium and Low risk as per their nature of businesses under Risk Based Inspection System (RBIS), wherein milk has been considered under high risk food category requiring higher frequency of testing. States have been advised to conduct inspection as per RBIS.

(b) Field inspection is undertaken by the Food Safety Officers of the State/ UT Governments.

## **Illegal occupations of CGHS land**

†1683. SHRI REWATI RAMAN SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that lands allotted for CGHS dispensaries have been illegally captured by anti-social elements in various parts of the country;

(b) whether it is also a fact that people have constructed slums illegally on the land allotted for CGHS dispensary in R.K. Puram, Sector-4 in New Delhi; and

(c) if so, the measures Government is taking to remove such illegal occupations, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (c) Some parts of the plots allotted for CGHS Wellness Centres at Minto Road and R.K. Puram, Sector-4 in Delhi have been encroached illegally. Central Government has approached Delhi Urban Shelter Improvement Board (DUSIB), Government of National Capital Territory of Delhi with a request to remove the unauthorized occupants from the Minto Road Plot. For this, an amount of ₹ 57 Lakhs as demanded by DUSIB has already been deposited.

Boundary wall has been constructed around the plot at R.K. Puram, Sector-4 and a barbed wire fence has been erected excluding the encroachments. The Plot is under Watch & Ward of Central Public Works Department.

## London FP2020

1684. DR. VIKAS MAHATME: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether India had committed to invest \$3 billion for Family Planning at the London FP2020 Summit in 2017;

- (b) if so, the success achieved in this regard, so far;
- (c) the details of the spending from 2017 till October 2019, State-wise;

<sup>†</sup>Original notice of the question was received in Hindi.